

CIS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.1219/95

DATE OF ORDER : 26-02-1998.

Between :-

M. Satheesh Kumar

... Applicant

And

1. The Commissioner-I,  
Customs & Central Excise,  
Headquarters Office, Hyderabad  
Commissionerate, Basheerbagh,  
Hyderabad - 29.

... Respondent

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Counsel for the Applicant : Shri P. Naveen Rao

Counsel for the Respondent : Shri V. Rajeshwar Rao, CGSC

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CORAM:

THE HON'BLE SHRI A.V.HARIDASAN : VICE-CHAIRMAN (ERNAKULAM BENCH)

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Shri A.V.Haridasan, Vice-Chairman).

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... 2.

(Order per Hon'ble Shri A.V.Haridasan, Vice-Chairman).

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The prayer in this application is to direct the respondents to continue the applicant as Tax Assistant and to consider him for promotion ultimately to the post of Inspector of Customs & Central Excise. When the application came up for final hearing today, learned standing counsel for the respondents produced a letter dt.17-10-96 informing that the applicant had been promoted as Inspector of Customs & Central Excise vide order (N.G.O) No.222/95 dt.22-12-95 and the ~~xxxxxx~~ had joined on that post on 29-12-95 and that ~~xxxx~~ stated that as the applicant has been given the relief has which / sought in this application, the applicant has become infructuous. The learned counsel for the applicant endorses this position. Hence the application is disposed of having become infructuous. No order as to costs.



(H. RAJENDRA PRASAD)  
Member (A)



(A.V. HARIDASAN)  
Vice-Chairman (Ernakulam Bench)

Dated: 26th February, 1998.  
Dictated in Open Court.

av1/

  
Deputy Registrar

O.A. 1219/95.

To

1. The Commissioner-I  
Customs and Central Excise,  
Headquarters Office,  
Hyderabad Commissionerate, Basheerbagh,  
Hyderabad-29.
2. One copy to Mr.P.Naveen Rao, Advocate, CAT.Hyd.
3. One copy to Mr.V.Rajeswar Rao, Addl.CGSC. CAT.Hyd.
4. One copy to DR(A) CAT.Hyd.
5. One spare copy.

pvm

G.1997/98  
17/3/98

I Court

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COMPILED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE A V Haridasan  
VICE-CHAIRMAN (Emmankal  
Bench)  
AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

DATED: 26-2-1998

ORDER/JUDGMENT:

M.A./R.A./O.A.No.

in  
O.A.No. 1219/95

T.A.No.

(W.P.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

